

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.233
CP/21(AHM)2022

Proceedings under Section 441 of Co. Act, 2013

IN THE MATTER OF:

Gopi synthetics Pvt Ltd
V/s
ROC,Gujarat

.....Applicant

.....Respondent

Order delivered on 15/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant
For the RoC

:Mr. Ashish C Doshi, Ld. PCS
:Ms. Vipal Solanki, Company Prosecutor

ORDER

RoC report dated 01.09.2022 is available on E-portal. However, copy of the same has not been served upon the applicant. RoC is directed to provide copy of the same within seven days. Further, a written submission has also been filed by the applicant. Learned counsel for the applicant seeks liberty to file response to the report of the RoC which is allowed. It is to be done within two weeks.

Re-list on 14.03.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)